

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 75/MP/2022

- Subject : Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.02.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs.
- Date of Hearing : 13.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Jindal India Thermal Power Ltd. (JITPL) and Anr.
- Respondent : BSES Rajdhani Power Ltd. (BRPL)
- Parties Present : Shri Hemant Singh, Advocate, JITPL
Ms. Ankita Bafna, Advocate, JITPL
Ms. Lavanya Panwar, Advocate, JITPL
Shri Pulak Srivastava, JIPTL
Shri Buddy Ranganadhan, Advocate, BRPL
Shri Hasan Murtaza, Advocate, BRPL
Shri Sameer Sharma, Advocate, BRPL

Record of Proceedings

At the outset, learned counsel for the Respondent, BRPL sought liberty to file reply to the Petition and prayed for adjournment. The said request was not opposed by the learned counsel for the Petitioner. Accordingly, the matter was adjourned.

2. The Commission permitted the Respondent, BRPL to file its reply within two weeks with copy to the Petitioners, who may file its rejoinder(s), if any, within a week.
3. The Petition shall be listed for hearing on 8.6.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**